

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 2/TDL/2016**

Subject : Application for grant of inter-State Trading licence Category-I.

Date of hearing : 26.5.2016

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : NTPC Limited

Parties present : Shri M.G. Ramachandran, Advocate, NTPC  
Shri Shubham Arya, Advocate, NTPC  
Shri Rohit Chhabra, NTPC  
Shri S.K. Mandal, NTPC  
Shri Nishant Gupta, NTPC

**Record of Proceedings**

Learned counsel for the petitioner submitted that the petitioner, NTPC Limited, has filed the present petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading License and other related matter) Regulations, 2009 for grant of inter-State trading licence in electricity for Category-I. Learned counsel for the petitioner further submitted that the trading licence is sought in the name of NTPC, instead of utilizing the NVVN's trading licence in the peculiar circumstances of the present case, where, under the Solar Power Promotion Scheme of Government of India (MNRE), NTPC would purchase the solar power in its name and re-sell to the distribution licensee, to meet the comfort desired by the Solar Power Developers, who had insisted on NTPC and not NVVN to be the contracting party.

2. The Commission observed that at the instance of NTPC, the Commission had already granted an inter-State trading licence to NTPC Vidyut Vitran Nigam Limited (NVVN), which has the authority to act as an electricity trader. The purpose of granting such licence to NVVN was that NVVN should act as the Special Purpose Vehicle in regard to trading in electricity, distanced from day to day activities of NTPC and that the generation of electricity by NTPC is not mixed up with trading activities. NVVN was granted trading licence, based on the credit worthiness and other norms of its holding company- NTPC Limited. It would, therefore, not be correct for NTPC to seek a licence

in its own name when NVVN had been specially established for undertaking trading and has been granted the Inter-State trading licence.

3. In response to the Commission`s query as to why NVVN, as a trading licensee, cannot purchase electricity from the Solar Power Developers and sell electricity to the distribution licensee under the scheme, learned counsel for the petitioner requested for time to file its submission on the scheme. Request was allowed by the Commission.

4. The Commission directed the petitioner to file its submission, on affidavit, on or before 17.6.2016.

5. The petition shall be listed for hearing on 30.6.2016.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**